

Central Administrative Tribunal, Lucknow Bench, Lucknow  
CCP No. 56/2007 in O.A. No. 95/2006

✓This the 7th day of October, 2010

**Hon'ble Shri Justice Alok Kumar Singh, Member (J)**  
**Hon'ble Sri S.P.Singh, Member (A)**

Amar Jeet Singh Bakshi, son of late S.S. Bakshi, aged about 67 years resident of 279/76, Pan Dariba, Charbagh, Lucknow.

Applicant

By Advocate: None

Versus

Dr. S.P.Shukla, Chief Medical Superintendent, Northern Railway, Charbagh, Lucknow.

Respondents

By Advocate: Sri B.B. Tripathi for Sri N.K. Agrawal

**ORDER (Dictated in Open Court)**

**By Hon'ble Sri Justice Alok Kumar Singh, Member (J)**

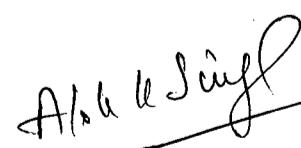
No body is responding for the applicant.

2. Heard Sri B.B.Tripathi brief holder of Sri N.K.Agrawal and perused the material on record.

3. Counsel for respondents points out that as mentioned in compliance report in paragraph 3. ~~that~~ <sup>Af</sup> the claim of medical reimbursement of Rs. 1,22,742/- was considered and paid by the competent authority vide order No. 464669 Dated 28.6.2008. Therefore, having regard to the total compliance, this contempt petition has become infructuous. This affidavit has not been controverted by the other side. Therefore, there is no ground to disbelieve it.

4. In view of the above, this contempt petition fails. Notices are discharged. No order as to costs.

  
(S.P.Signh)  
Member (A)

  
Alok Kumar Singh  
7.10.10  
(Justice Alok Kumar Singh)  
Member (J)

HLS/-